

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-77(ALD)/2017

IN THE MATTER OF:

IDBI Bank

.... Petitioner/Applicant

Vs.

Jaypee Infratech Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Anupam Chaudhary, Adv. Lavi Agarwal in IA-2094/2024

For the RP : Adv. Sumant Batra, Adv. Sanjay Bhatt, Adv. Sarthak Bhandari, Adv. Nidhi Yadav

For the AR of Homebuyers : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya Shyam

For Homebuyers : Adv. Gaurav Mitra, Adv. Chitranshul Sinha

ORDER

New IA-2094/2024

Mr. Sumant Batra, Ld. Counsel for the RP appears physically.

Mr. Sumesh Dhawan, Ld. Counsel for the AR of Homebuyers appears physically.

Mr. Gaurav Mitra, Ld. Counsel for the Homebuyers appears physically.

Mr. Anupam Chaudhary, Ld. Counsel for the Applicant appears physically and seeks accommodation and at present we find that there is no urgency in this application in view of the proceedings pending before the Hon'ble NCLAT.

At request and by consent of all parties, list the matter **on 30.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)